

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVT. OF INDIA**

Telephone NO.24608711  
Fax No.24651505

Website: <http://ncdrc.nic.in>



Upphokta Nyay Bhawan  
'F' Block  
GPO Complex, INA  
NEW DELHI-110 023

No. A-2/Listing/NCDRC/2023

18<sup>th</sup> March, 2023

**OFFICE ORDER NO.23 OF 2023**

The Hon'ble President, National Consumer Disputes Redressal Commission, is pleased to order re-constitution of the Benches of the Commission **with effect from 3<sup>rd</sup> April, 2023**. The composition of the re-constituted Benches and the categories of cases to be listed before the re-constituted Benches with effect from 3<sup>rd</sup> April, 2023, shall be as under:

Bench	Constitution of Bench	Matters to be listed on a day before Bench
Bench No.1	Hon'ble President (sitting singly)	<b>Excluding the cases of Medical Negligence, cases shall be listed for:</b> 1. Admission Hearing (Fresh) 2. Directions 3. Miscellaneous (including Execution Applications) 4. Admission (After Notice) 5. Final Hearing (Consumer Complaints, First Appeals, Appeals Execution and Transfer Applications instituted in the year 2022) In addition to the above, the matters already listed before the Bench under the category of – - Final Hearing; - part-heard; and, - the nominated matters
Bench No.2	Hon'ble Dr.S.M.Kantakar, Presiding Member Hon'ble Mr.C.Viswanath Member	.(i). Admission (Fresh), Miscellaneous/directions matters of medical negligence of any category and the matters as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted upto the year 2015 and Revision Petitions instituted upto the year 2016; including, - Consumer Complaints of medical negligence of all the years - the matters nominated to the Bench; and, - the part-heard matters
Bench No.3	Hon'ble Ms.Justice Deepa Sharma Presiding Member Hon'ble Dr.Inder Jit Singh, Member	.(i). Admission (Fresh), Miscellaneous/directions matters, etc., as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the First Appeals, Appeals Execution and Transfer Applications, instituted upto the year 2018; including - First Appeals & Revision Petitions of medical negligence irrespective of year of institution - the matters nominated to the Bench; and, - the part-heard matters

*S. M. S.*  
21/03/2023

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Bench No.4	Hon'ble Mr.Dinesh Singh Presiding Member Hon'ble Mr.Justice Karuna Nand Bajpayee, Member	.(i). Admission (Fresh), Miscellaneous/ directions matters, etc., as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the First Appeals, Appeals Execution and Transfer Applications, instituted in the years from 2019 to 2021; including - First Appeals & Revision Petitions of medical negligence irrespective of year of institution - the matters nominated to the Bench; and, - part-heard matters
Bench No.5	Hon'ble Mr. Subhash Chandra, Presiding Member Hon'ble Mr.Justice Sudip Ahluwalia, Member	.(i). Admission (Fresh), Miscellaneous/ directions matters, etc., as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted in the years 2020 & 2021 and Revision Petitions instituted from the year 2017 to 2022; including, - First Appeals & Revision Petitions of medical negligence irrespective of year of institution - the Matters nominated to the Bench; - the Part-heard matters
Bench No.6	Hon'ble Mr.Justice Ram Surat Ram (Maurya) Presiding Member Hon'ble Mr.Binoy Kumar, Member	.(i). Admission (Fresh), Miscellaneous/ directions matters, etc., as may be nominated by the Hon'ble President. . (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted in the years from 2016 to 2019; including - First Appeals & Revision Petitions of medical negligence irrespective of year of institution - the Matters nominated to the Bench; - the Part-heard matters

**Note:**

1. The cases listed as bunch matters/group matters shall be considered as one case.
2. The part-heard matters to be heard by the Members of different Benches shall be heard at 02:00 PM.
3. The above directions shall remain in force till further orders.

  
(S.HANUMANTHA RAO)  
JOINT REGISTRAR  
12/03/2023

**Copy to:-**

- i) Sr. PPS to Hon'ble President, NCDRC
- ii) PS (s) to Hon'ble Member (s), NCDRC
- iii) PA to Deputy Registrar, NCDRC
- iv) Assistant Registrar (s), Court Master (s)/ SO (s) of RP/FA/CC/Listing Sections, NCDRC
- v) SO (IT) for uploading this Office Order on the website of the NCDRC